

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A No. 2063 of 2021

Sipriyanus Tirkey

.... Petitioner(s).

Versus

State of Jharkhand

.... Opposite Party(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. K.S. Nanda, Advocate

FOR THE STATE : APP

04/26.03.2021

Heard learned counsel for the parties. Learned A.P.P. opposes the prayer for bail.

The petitioner is an accused for allegedly committing an offence punishable under Sections 302, 201 IPC.

Prayer for bail of the petitioner was earlier rejected. Impugned order suggests that the case is at its fag end.

Considering the aforesaid fact, I am not inclined to grant privilege of bail to the petitioner. Accordingly, the prayer for bail of the petitioner in connection with Jari P.S. Case No. 22 of 2017, corresponding to G.R. No. 1003 of 2017, (S.T. No. 116 of 2018), pending in the court of Additional Sessions Judge-V, Gumla stands rejected.

Trial court is directed to conclude the trial at the earliest without giving unnecessary adjournments to the parties.

(ANANDA SEN , J)